

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3029
ANSWERED ON:29.08.2013
FUNDS UNDER RGGVY
Rama Devi Smt.

Will the Minister of POWER be pleased to state:

- (a) the funds allocated under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) to Bihar during each of the last three years and the current year;
- (b) the details of the various works executed under the Scheme in the State during the said period;
- (c) whether there is any delay in execution of works in the State under the Scheme;
- (d) if so, the details thereof; and
- (e) the remedial measures being taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) :There is no upfront allocation of funds for any State / District under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). Funds are released against sanctioned projects in installments based on the utilisation of amount in the previous installment(s) as prescribed and fulfillment of other conditionalities. However, funds released for the State of Bihar under RGGVY during the last three years, against sanctioned projects is as under:

(Rs. in Crore)				
2010-11	2011-12	2012-13	2013-14	Cumulative amount
				released(including subsidy released prior to (2010-11)
520.05	260.06	21.06	190.84	3687.65

(b) :The work executed under RGGVY in the State of Bihar during the last three year is as under:

2010-11	2011-12	2012-13	2013-14	Cumulative	
				(includes achievement prior to 2010-11)	
Un-electrified Villages	1937	1048	701	112	22842

Partially Electrified Villages	2065	1145	830	114	5211
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BPL house holds	6,41,016	4,05,736	2,01,081	69,162	24,20,077
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(c) & (d) :The progress of rural electrification works under RGGVY is generally satisfactory in the state of Bihar. However, the progress was affected due to the following reasons:-

- # Repeated theft of installed infrastructure particularly in Muzzafarpur and Vaishali districts.
- # Poor performance of contract in Katihar district.

Delay in handing over of land for 16 sub-stations.
Delay in railway clearances.
Law & order problem including Maoist Violence in some of the districts.

(e) :The following remedial measures have been taken by Government of India for effective implementation of RGGVY:-

(i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.

(ii) District Committees have been set up in all the States to monitor the progress of rural electrification works.

(iii) The States also hold regular meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.

(iv) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders, the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme as per the agreed schedule.

(v) Minister of Power has written a letter to all Hon`ble Members of Parliament to review the progress of the projects in their Parliamentary Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials so that the issues affecting the progress are resolved expeditiously.

(vi) Ministry of Rural Development expanded the scope of District Level Vigilance and Monitoring Committee for `Review of RGGVY` as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.